

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 97 OF 2017 &  
IA NOS. 158 & 964 OF 2017**

**Dated: 23<sup>rd</sup> February 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Mangalore Minerals Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sumiti Yadav  
Ms. Kaustav Som

Counsel for the Respondent(s) : Mr. Sumit Koshore for R-1  
  
Mr. Shiv Kumar Pandey  
Mr. Chandrashekhar Chalabbi for R-2 to 4

**ORDER**

**IA NO. 964 OF 2017**

**(Application for condonation of delay in filing rejoinder)**

The Learned Counsel appearing for the Appellant submits that there is 14 days' delay in filing the rejoinder. He has explained the reasons for delay and cause has been made out. He has prayed that the same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and on perusal of the explanation offered for the 14 days' delay in filing the rejoinder, we find it to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. IA No. 964 of 2017 for condonation of delay in filing the rejoinder is allowed. Application is disposed of.

**APPEAL NO. 97 OF 2017**

Learned Counsel appearing for both the parties submit that pleadings are complete.

Submissions made by the Learned Counsel are placed on record.

Post the matter for hearing on **06.04.2018**, as agreed by the learned counsel appearing for both the parties.

**(Justice N. K. Patil)**  
**Judicial Member**

*tpd/vg*

**(B. N. Talukdar)**  
**Technical Member (P&NG)**